GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1668 ANSWERED ON 11TH FEBRUARY, 2021

REGULATION OF CAB AGGREGATORS

1668. SHRI RAVNEET SINGH BITTU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state

- (a) whether the Government has issued fresh guidelines to regulate cab aggregators like Ola and Uber and also set a limit on surge pricing in the country;
- (b) if so, the details thereof;
- (c) whether the Government is aware that many a times previous cancellation charges accrued due to faulty operation of the apps of the cab aggregators are added to the subsequent/current bills and the commuters are forced to pay the same and if so, the details thereof along with the remedial steps taken by the Government in this regard;
- (d) the details of the fresh guidelines issued by the Government to allow pooling services by private car owners across all States; and
- (e) the steps taken by the Government to ensure easy availability of cab service even during peak office hours for the convenience of the commuters?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e): In pursuance of provisions under Section 36 of the Motor Vehicles (Amendment) Act, 2019 and section 93 of Motor Vehicles Act, 1988, Ministry of Road Transport & Highways has issued the Motor Vehicle Aggregator Guidelines, 2020 on 27th November, 2020 and amendments therein on 8th December, 2020. The Guidelines are available on the website of the Ministry of Road Transport & Highways (www.morth.nic.in). It has been shared with States to take appropriate action for regulating taxi aggregators.
